

Statement of Immovable Property Return for the year 2012 (as on 01/01/2013)

CORPORATE LAW SERVICE

(in full) : -KOVVURI SURYANARAYANA REDDY Designation: DEPUTY OFFICIAL LIQUIDATOR

Date of Birth: 10/07/1965

Office: MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA, OFFICE OF THE OFFICIAL LIQUIDATOR, MUMBAI, MAHARASHTRA

Present Pay : Rs. 22390/-

Name and details of property - housing, lands and other buildings.	Cost of constructions/ acquirement including land in case of house and year when purchased.	Present value	If not in own name state in whose name the property held and his/her relationship to the Government servant.	How acquired - whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual Income from the property.	Remarks.
(2)	(3)	(4)	(5)	(6)	(7)	(8)
UNDIVIDED 1/3 RD SHARE IN THE RESIDENTIAL HOUSE BUILDING BEARING DOOR NO:9-183 IN THE BONASU STREET, ANAPARTHI -533 342	INHERITED FROM FATHER THROUGH THE WILL DATED 13.04.2005 EXECUTED BY MY FATHER DURING HIS LIFE TIME, THE COST OF CONSTRUCTION/ ACQUISITION BY MY FATHER WAS, NOT	TOTAL BUILDING PRESENT MARKET VALUE: RS.45,00,000/- (APPROXIMATELY)	HELD JOINTLY IN THE NAMES OF MYSELF AND ALONG WITH MY BROTHERS 1. KOVVURI VENKATA SATYANARAYAN A REDDY(ELDER BROTHER) 2. KOVVURI CHANDRASEKH ARA REDDY(YOUNGER BROTHER)	ACQUIRED BY INHERITANCE THROUGH REGISTERED WILL DEED DT. 13.04.2005 EXECUTED BY MY FATHER LATE SHRI KOVVURI SATHI REDDY.	ANNUAL INCOME: NIL	MY MOTHER HAS BEEN STAYING IN THIS HOUSE PROPERTY

प्राप्त पत्र (Received letter) सहित (with enclosure) 8
 15 JAN 2013
 000657
 10/07/1965
 कोव्वुरी सुर्यानायक, सहायक, आधिकारिक, उच्च न्यायालय, मुंबई (Kovvuri Suryanarayana, Deputy, Official, High Court, Mumbai)

[Handwritten Signature]

ATO,

<p>ARI UR UK, 342 OF H</p>	<p>UNDIVIDED 1/3RD SHARE IN ACRES 2.53 CENTS ZIRAYATI PALLAM (WET) AGRICULTU RAL LAND IN RIVISION SURVEY NO:44/3, 45, 45A, 47/1 AND 478/4 IN ANAPARTHI- 533 342</p>	<p>MENTIONED IN THE DEED EXECUTED</p> <p>INHERITED FROM MY FATHER THROUGH THE WILL DEED DATED 13.04.2005 EXECUTED BY MY FATHER DURING HIS LIFE TIME, THE COST OF CONSTRUCTIO N/ ACQUISITION BY MY FATHER WAS NOT MENTIONED IN THE DEED EXECUTED.</p>	<p>TOTAL EXTENT OF AGRICULTURAL LAND PRESENT MARKET VALUE: RS.25,00,000/ APPROXIMATELY</p>	<p>HELD JOINTLY IN THE NAMES OF MYSELF AND ALONG WITH MY TWO BROTHERS 1.KOVVURI VENKATA SATYANARAYANA REDDY(ELDER BROTHER) 2.KOVVURI CHANDRASEKHARA REDDY (YOUNGER BROTHER)</p>	<p>ACQUIRED BY INHERITANCE W.E.F., 01.05.2005 THROUGH REGISTERED WILL DEED DT. 13.04.2005 EXECUTED BY MY FATHER LATE SHRI KOVVURI SATHI REDDY.</p>	<p>NET AGRICULTURAL INCOME PER ANNAM IS RS.25,000/- FOR MY SHARE</p>	<p>TWO PADDY CROPS AND ONE APARA CROP HAS BEEN CULTIVATED IN THIS AGRICULT URAL LAND ANNUALLY WITH THE WATER OF RIVER GODAVARI CANALS</p>
<p>ARI AL A 005 OF H</p>	<p>RESIDENTIAL HOUSE BUILDING, BEARING DOOR NO:2- 517, PLOT NO:7, SURVEY NO:240/2(OLD SURVEY NO:240), EXTENT:496 SQUARE YARDS</p>	<p>PURCHASED FOR RS.8,00,000/- ON 28/10/ 2006</p>	<p>PRESENT VALUE OF THE HOUSE PROPERTY IS OF RS.40,00,000/- (APPROXIMATELY)</p>	<p>HELD JOINTLY IN THE NAMES OF MY SELF AND MY SPOUSE NAMELY KOVVURI VANAJA</p>	<p>JOINTLY PURCHASED BY ME AND MY SPOUSE NAMELY SMT. KOVVURI VANAJA, THE RESIDENTIAL HOUSE BUILDING PROPERTY WITH THE ADJACENT VACANT LAND SURROUNDED THE SAID BUILDING VIDE REGISTERED SALE DEED DATED 28.10.2006 FROM THE FOLLOWING PERSONS:</p>	<p>RECEIVING RENTAL INCOME OF RS.54,000/- PER ANNAM</p>	<p>HOUSE BUILDING IS LET OUT FOR RS.4,500/- PER MONTH</p>

Signature

PTO,

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<p>VACANT IN SITE IN RESIDENTIAL AREA, IN SURVEY NO:88/1E, BEARING PLOT NO:28, EXTENT:273 SQUARE YARDS IN VAKALAPUDI VILLAGE</p>	<p>THIS VACANT SITE IS GIFTED BY MY MOTHER-IN-LAW TO MY SPOUSE BEING HER STRIDHANA PROPERTY.</p>	<p>PRESENT MARKET VALUE OF THIS VACANT SITE IS RS.10,00,000/- (APPROXIMATELY)</p>	<p>HELD IN THE NAME OF MY SPOUSE NAMELY KOVVURI VANAJA</p>	<p>1)SMT.GOPARAJU ANNAPURNA VISALAKSHI W/O. LATE SHRI GOPARAJU SARVESWARA RAO 2)SHRI GOPARAJU PAVAN KUMAR, S/O. LATE SHRI GOPARAJU SARVESWARA RAO 3)KUM.GOPARAJU SRI RAMA, D/O. LATE SHRI GOPARAJU SARVESWARA RAO 4)KUM.GOPARAJU SRI REKHA, D/O. LATE SHRI GOPARAJU SARVESWARA RAO ALL BELONGS TO KIKINADA, EAST GODAVARI DISTRICT, STATE OF ANDHRA PRADESH</p>	<p>RS.1,000/- PER ANNAM BEING SALE OF GROSS</p>	<p>GETTING AN INCOME OF RS.1,000/- PER ANNAM OUT OF SALE OF GRASS GROWN ON THE VACANT SITE</p>
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[Handwritten Signature]

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Signature: 
(Kovvuri Suryanarayana Reddy)
DY. OFFICIAL LIQUIDATOR
HIGH COURT, BOMBAY

where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated. short term lease also. Information form is required to be filled in and submitted by every members of Class I and Class II (Group A and Group B) services under of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of other persons on Government servant. The words 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided. The form should be filled up neatly in capital letters.